

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4588

ANSWERED ON:17.12.2009

NOTARY PUBLIC

Barq Shri Shafiqur Rahman;Bheiravdanji Shri Gadhi Mukeshkumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Notary Public appointed by the Government during the last three years till date, year-wise and State-wise;
- (b) whether a number of files in regard to the appointment of notary public are lying pending for more than two years, state-wise;
- (c) if so, the reasons therefore; and
- (d) the time by which the said pending files are likely to be disposed of by the Government?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) A statement is annexed at Annexure-A.
- (b) Yes, Madam. A statement is attached at Annexure-B
- (c) A large number of applications for appointment of Notary from all over the country have been received. These applications require administrative actions such as scrutiny, call for NOC from respective Bar Councils, etc. which took time. Apart from this, these pending files could not be processed due to imposition of Code of Conduct at the time of Lok Sabha General Election 2009 and also due to recent amendment in Notaries Rules, 1956 by Notaries (Amendment) Rules, 2009 by which procedure for appointment of notaries has been amended.
- (d) No time limit can be prescribed to dispose of these pending files. However, applicants will be called for interview shortly as per the amended Notary Rules, 2009.